

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**I.A. No. 47/2016 in
Petition No. 440/MP/2014**

Subject : Application under Section-111 of the Central Electricity Regulatory Commission (Conduct of Business), Regulations, 1999 read with Section 21 of the General Clauses Act 1897 for modification of order dated 29.1.2016 passed by the Commission.

Date of hearing : 24.1.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Essar Power Gujarat Ltd. (EPGL)

Respondent : Power Grid Corporation of India Ltd. (PGCIL)

Parties present : Ms. Molshree Bhatnagar, Advocate, EPGL
Ms. Shruti Verma, EPGL
Ms. Suparna Srivastava, Advocate, PGCIL
Shri A.M. Pavgi, PGCIL
Shri Piyush Awasthi, PGCIL
Shri Swapnil Verma, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned counsel for PGCIL requested for time to file rejoinder to the reply of Interlocutory Application. Learned counsel for PGCIL further submitted that Essar Power Gujarat Ltd. (EPGL) has challenged the Commission's order dated 29.1.2016 in the present Petition No. 440/MP/2014 before the Hon'ble Appellate Tribunal for Electricity. However EPGL did not disclose the same before the Commission.

2. Learned counsel for EPGL submitted that Essar has filed an appeal against the Commission's order dated 29.1.2016 before the Hon'ble Appellate Tribunal for Electricity in the month of April, 2016 which is likely to be listed for hearing on admission in the month of February, 2017.

3. After hearing the learned counsel for PGCIL and EPGL the Commission directed EPGL to submit the copy of the appeal filed before the Hon'ble Appellate Tribunal by 11.2.2017. The Commission directed PGCIL to file its rejoinder, by 17.2.2017 with an advance copy to EPGL.

4. The petition shall be listed for hearing on 23.3.2017.

**By order of the Commission
Sd/-
(T. Rout)
Chief (Law)**

